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ITEM NO.1

COURT NO.10

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP NO. 15909/2012 IN
CRIMINAL APPEAL NO(s). 732 OF 2008

RAMACHANDRAN

Appellant (s)

VERSUS

STATE OF KERALA
(for bail and office report)

Respondent(s)

Date: 16/08/2012 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Appellant(s)

Mr. P.V. Dinesh,Adv.

For Respondent(s)

Mr. Ramesh Babu M.R.,Adv.
Mr. R. Sathish,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard.

We do not see any reason to release the petitioner on bail, especially, when the similar prayer has been declined by this Court while granting leave.

Criminal Misc. Petition is accordingly dismissed.

Hearing of the appeal shall, however, be expedited.

|(N.K. Goel)
|Court Master

|(Veena Khera)
|Court Master

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